

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

C.P-15(ND)/2008

IN THE MATTER OF:

Sh. Pramod Goel

... PETITIONER

Vs.

M/s. Shree Bihari Forgings (P) Limited & Ors.

...RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 30.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Vikas Sharma, Advocate

For the Respondents

: Mr. Rajendra Gupta, Advocate

ORDER

Learned Counsel for the petitioner as well as for the respondent are present. Ld. Counsel for the petitioner seeks an adjournment. However, Ld. Counsel for the respondent vehemently opposes the adjournment being granted.

In view of the earlier orders passed by this Tribunal/erstwhile Company Law Board wherein it is seen that the petitioner in C.P. No.15(ND)/2008 has been seeking repeatedly for adjournment before this Tribunal thereby protracting the proceedings. However, in the interest of justice, one final opportunity is given to the petitioners for making their submissions on 04.9.2017, failing which, this Tribunal will be constrained to pass its final order

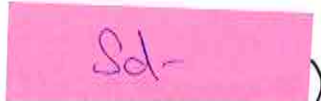


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in CP No.15(ND)/2008 based on the pleadings and written submissions filed by the respective parties.

In relation to CP No.47(ND)/2017, as stated in the Company Petition in C.P No.15(ND)/2008, it will be considered by this Tribunal vide its order dated 20.7.2017 and as the arguments have been heard as the respondents have already been set ex-parte. However, the matter is connected with CP-15(ND)/2008, as both the parties are in relation to the ^{CPs are the} same. Let the matter be _a posted for hearing on 04.9.2017 along with C.P. 15(ND)/2008.

List on 04.9.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
30.8.2017